

OFFICE OF THE DISTRICT & SESSIONS JUDGE (SOUTH)
DISTRICT COURTS COMPLEX, SAKET, NEW DELHI

ORDER No. 47 /2019

In continuation of order No. 45/2019 issued vide endorsement no. Judl.II/F.102/South/Saket/2019/15713-15732 dated 29.07.2019, in exercise of powers vested in the undersigned, the following Additional Sessions Judges are hereby authorized under Section 10 (3) of the Criminal Procedure Code, 1973 to dispose of bail/urgent applications pertaining to the Police Stations/Investigating Agencies of the South Police District/Sessions Division of Delhi as mentioned against their respective names, w.e.f. 01.09.2019 to 30.09.2019.

S. No.	Name of Judicial Officers (A)	Name of Police Stations & Investigating Agencies	Link Additional Sessions Judge (B)
1.	Sh. Rajesh Kumar Singh, ASJ/Special Judge (NDPS) (South)	Ambedkar Nagar, Sangam Vihar & Tigri	Sh. Sanjeev Kumar, ASJ-04 (POCSO) (South)
2.	Sh. Sanjeev Kumar Singh, ASJ (Electricity) (South)	Special Task force of Delhi Police, C.A.W. Cell (South District), Mehrauli, Saket, INA Metro Station, Hauz Khas, Malviya Nagar, Neb Sarai, Maidan Garhi	Sh. Sudesh Kumar-II, ASJ-02 (South)
3.	Sh. Sameer Bajpai, PO-MACT (South)	Special Cell, Fatehpur Beri, E.O.W. Cell (South), Crime Branch (South), Metro Station Ghitorni and Safdarjang Enclave	Ms. Sunena Sharma, ASJ-03 (South)

Note:- Whenever any of the judicial officers mentioned in Column A given above is on leave or unavailable due to any reason, the judicial officer whose name is mentioned in Column B against his/her name in the opposite column shall work as his/her link judicial officer. In the event of both the said judicial officers being on leave or unavailable, the judicial officer whose name is mentioned immediately below the name of the concerned judicial officer within the same column shall work as the next link judicial officer. In case, even the next link judicial officer mentioned immediately below the name of the concerned judicial officer is also similarly on leave or not available, the judicial officer whose name finds mentioned immediately below thereafter in the same column shall work as the next link judicial officer for such duration for such purposes and so on and so forth. The two judicial officers mentioned in the first horizontal line shall be deemed to be the judicial officers placed immediately below the two judicial officers mentioned in the last horizontal line for the above purposes.

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29-8-19

(POONAM A. BAMBA)
District & Sessions Judge (South)
Saket Courts Complex, New Delhi

No. Judl.II/F.102/South/Saket/2019/ 17180-17199 New Delhi, Dated: 29-08-19

Copy forwarded for information & necessary action to:

1. The Registrar General, High Court of Delhi, New Delhi.
2. The District & Sessions Judge (H.Q.), Tis Hazari Courts, Delhi
3. The Officers concerned.
4. The Administrative Officer (Judicial)/Branch In-Charge, Filing Section, South District, Saket Court.
5. The Director, Directorate of Prosecution, Govt. of NCT of Delhi.
6. The Officer In-Charge Computer Branch (South), Saket Court New Delhi.
7. The Chief/In-Charge, Prosecutor, Saket Courts, New Delhi.
8. The In-Charge, Facilitation Centre, Tis Hazari Courts, Delhi.
9. The Secretary, Bar Association, Saket Courts, Delhi/New Delhi.
10. The Website Committee, Tis Hazari Court, Delhi.
11. Reader to the Ld. District & Sessions Judge (South)
12. PS to the Ld. District & Sessions Judge (South)
13. PRO, South District, Saket Courts
14. Notice Board (through Care Taker).
15. Guard File.

(POONAM A. BAMBA)
District & Sessions Judge (South)
Saket Courts Complex, New Delhi